



सत्यमेव जयते

The Gauhati High Court, At Guwahati

[THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List





Published under the authority of Hon'ble The Chief Justice





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NOTICE


IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

☞	BENCH	NAME OF THE JUDGES	PERIOD
☞	<p>[DIVISION BENCH-I] [COURT NO. 1]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue. 2. Contempt Matters pertaining to Division Bench- I. 3. SARFAESI Act matters. 4. Income Tax Appeal. 5. Appeals under Companies Act. 6. PIL and Taken up matters. 7. Writ Petitions against Order of CAT. 8. Writ Appeal pertaining to service matters of Central Government Employees. <p>Along with any such matters as may be specifically directed to be listed.</p>	<p>HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE N.UNNI KRISHNAN NAIR</p>	<p>FROM 07-04-2025 TO 11-04-2025</p>
☞	<p>[CIVIL BENCH-II] [COURT NO. 4]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions. 4. Contempt matters Pertaining to Civil Bench-II. 	<p>HON'BLE MR. JUSTICE MICHAEL ZOTHANKHUMA</p>	<p>-DO-</p>
☞	<p>[CIVIL BENCH-III, IV AND V] [COURT NO. 5]</p> <p><u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 4. Contempt matters Pertaining to Civil Bench-III. 5. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV and V(Only upto the year 2020). 6. Residuary Writ Petitions pertaining to Civil Bench-IV and V(Only upto the year 2020). 	<p>HON'BLE MR. JUSTICE SUMAN SHYAM</p>	<p>FROM 07-04-2025 TO 09-04-2025</p>

	<p>[DIVISION BENCH- II] [COURT NO. 9]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Police and Army Actions. 2. Custodial Death. 3. Writ Petition(Foreigners Matters). 4. Writ Petition pertaining to Court Martial of defence personnel and armed forces. 5. Writ Appeal (Foreigners Matters). 6. Writ Appeal pertaining to matters of Board of Revenue. 7. Contempt matters pertaining to Division Bench-II. <p>Along with any such matters as may be specifically directed to be listed.</p>	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY AND HON'BLE MRS. JUSTICE MALASRI NANDI</p>	<p>FROM 07-04-2025 TO 11-04-2025</p>
	<p>[CIVIL BENCH- IV] [COURT NO. 10]</p> <p><u>This Bench will take up matters pertaining to</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. 2. Residuary Writ Petitions pertaining to Civil Bench-IV. 3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -IV. 4. Writ Petition (Civil) under Labour and Industrial law etc. 5. Contempt matters Pertaining to Civil Bench-IV. 	<p>HON'BLE MR. JUSTICE SOUMITRA SAIKIA</p>	<p>-DO-</p>
	<p>[SPECIAL DIVISION BENCH] [COURT NO. 11]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Death Reference cases. 2. Criminal Appeal. 3. Criminal Appeal (J). 4. Confirmation of Decree of Divorce and Such Matrimonial Appeals arising out of orders/Judgments passed by Family Court. 5. Contempt matters pertaining to Special Division Bench. 6. Habeas Corpus matters. <p>Along with any such matters as may be specifically directed to be listed.</p>	<p>HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA AND HON'BLE MR. JUSTICE KAKHETO SEMA</p>	<p>-DO-</p>
	<p>[CRIMINAL BENCH] [COURT NO. 11]</p> <p><u>This Bench will take up Matters pertaining to(from the year 2021 to 2025):</u></p> <ol style="list-style-type: none"> 1. Criminal Appeal. 2. Criminal Appeal (J). 3. Criminal Petition. 4. Criminal Revision Petition. 5. Tr.Petition(Crl.). 6. Contempt matters pertaining to Criminal cases. <p>(After rising of Special Division Bench)</p>	<p>HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA</p>	<p>-DO-</p>

	<p>[CIVIL BENCH-I] [COURT NO. 12]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. R.F.A. 2. S.A.O. 3. R.S.A. 4. F.A.O. 5. MAC Appeal. 6. M.F.A. 7. Civil Revision Petition. 8. Civil Revision Petition (I/O). 9. Testamentary Cases. 10. Arbitration Appeal. 11. Transfer Petition (Civil). 12. LA Appeal. 13. RERA Appeal. 14. Matrimonial Appeal(arising out of order other than Family Courts) 15. Contempt matters Pertaining to Civil Bench-I. 	<p>HON'BLE MR. JUSTICE ROBIN PHUKAN</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH- V] [COURT NO. 17]</p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. 2. Writ Petition (Civil) relating to Land Matters. 3. Residuary Writ Petitions pertaining to Civil Bench-V. 4. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench -V. 5. Contempt matters pertaining to Civil Bench-V. 	<p>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</p>	<p><i>-DO-</i></p>
	<p>[CRIMINAL BENCH] [COURT NO. 18]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Bail matters (where punishment is less than or equal to 7 years). 2. Bail matters (where punishment is more than 7 years). 3. W.P.(Crl.) Matters where punishment is more than 7 years(Other than Habeas Corpus matters). 4. W.P.(Crl.) Matters where punishment is less than 7 years(Other than Habeas Corpus matters). 	<p>HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND</p>	<p><i>-DO-</i></p>
	<p>[CRIMINAL BENCH] [COURT NO. 19]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. Bail matters (where punishment is less than or equal to 7 years). 2. Bail matters Pertaining to Special Acts (Including fresh cases). 3. W.P.(Crl.) matters pertaining to Special Acts(Other than Habeas Corpus matters). 	<p>HON'BLE MRS. JUSTICE MITALI THAKURIA</p>	<p><i>-DO-</i></p>

	<p>[CIVIL BENCH-II AND III] [COURT NO. 20]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i> 2. <i>Writ Petition (Civil) relating to Academic Matters.</i> 3. <i>Writ Petition (Civil) relating to Academics Institutions.</i> 4. <i>Contempt matters Pertaining to Civil Bench-II.</i> 5. <i>Writ Petition (Civil) relating to State Govt. Employees.</i> 6. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i> 7. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i> 8. <i>Contempt matters Pertaining to Civil Bench-III.</i> 	<p>HON'BLE MR. JUSTICE KARDAK ETE</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH-I AND CRIMINAL] [COURT NO. 21]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>S.A.O.</i> 2. <i>R.F.A.</i> 3. <i>R.S.A.</i> 4. <i>F.A.O.</i> 5. <i>MAC Appeal.</i> 6. <i>M.F.A.</i> 7. <i>Civil Revision Petition.</i> 8. <i>Civil Revision Petition(I/O).</i> 9. <i>Testamentary Cases.</i> 10. <i>Arbitration Appeal.</i> 11. <i>Transfer Petition (Civil).</i> 12. <i>LA Appeal.</i> 13. <i>RERA Appeal.</i> 14. <i>Matrimonial Appeal(arising out of order other than Family Courts)</i> 15. <i>Contempt matters Pertaining to Civil Bench-I.</i> 16. <i>Bail matters (Where punishment is more than 7 years).</i> 17. <i>Bail Matters pertaining to Special Acts.</i> 	<p>HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA</p>	<p><i>-DO-</i></p>
	<p>[CIVIL BENCH-I] [COURT NO. 22]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>S.A.O.</i> 2. <i>F.A.O.</i> 3. <i>MAC Appeal.</i> 4. <i>M.F.A.</i> 5. <i>Civil Revision Petition.</i> 6. <i>Civil Revision Petition(I/O).</i> 7. <i>Testamentary Cases.</i> 8. <i>Arbitration Appeal.</i> 9. <i>Transfer Petition (Civil).</i> 10. <i>RERA Appeal.</i> 11. <i>Matrimonial Appeal(arising out of order other than Family Courts)</i> 	<p>HON'BLE MR. JUSTICE BUDI HABUNG</p>	<p><i>-DO-</i></p>

	<p>[CRIMINAL BENCH] [COURT NO. 24]</p> <p><i>This Bench will take up Matters pertaining to:</i></p> <ol style="list-style-type: none"><i>1. Criminal Appeal.</i><i>2. Criminal Appeal(J)</i><i>3. Criminal Petition.</i><i>4. Criminal Revision Petition.</i><i>5. Tr.Petition(Crl.).</i><i>6. Bail matters Pertaining to Special Acts.</i><i>7. Bail matters (where punishment is less than or equal to 7 years).</i>	<p>HON'BLE MR. JUSTICE KAUSHIK GOSWAMI</p>	<p><i>-DO-</i></p>
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General Note:

All concerned may refer to Notification No. 91 dated 27-07-2023 for any clarification regarding classification of Civil Bench-IV and Civil Bench-V matters.